

ED-265063901 (52)

(2)

5/12
Dated the December, 2013

To

The C.P.I.O,
Ministry of Corporate Affairs,
Shastri Bhavan, 5th Floor, "A" Wing,
Dr. Rajendra Prasad Road,
New Delhi-110001.



Sub: Application under RTI for knowing status of the representations made to the Ministry vide representations dated 23.6.2010, 12/16.08.2011 & hand written reminder dt Sept, 2013 to the concerned officer regarding stepping up of pay of the undersigned vis-à-vis his immediate junior (Shri S. Wadhwa) in the same cadre in the ministry.

Coord

60/1/Coord
27/1/14
Sir

I retired from Govt Service from the office of ROC Delhi as Asstt ROC in August, 2011. I had made representations to the ministry vide letters dated 23.6.2010 & 12/16.08.2011 (addressed to the then Secretary of the Ministry Shri D K Mittal) prior to retirement requesting for reconsideration of the representation regarding stepping up of my pay vis-à-vis my immediate junior Shri S Wadhwa Asstt Director in the Ministry who is also in the same cadre and in same scale of pay borne under ICLS. The undersigned also followed up the matter from time to time by way of verbal/telephonic reminders and personal follow-up with concerned officers number of times. A hand written reminder was also given to the concerned Under Secretary of the Administration II section in

2/-

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- 2 -

September, 2013. However, till date the decision taken in the matter has not been conveyed to me despite my all request and reminders.

2. While informing me of the present position of the matter, I may please be informed if my representation for stepping up of my pay with that of my immediate junior has been considered/or being considered under FR 22(1)(c)(1) (copy enclosed) which rule is most appropriate in my case and which is most advantageous to me in the present context. I had made the representation because we both (i.e. my immediate junior) belong to the same cadre of ICLS and the scale of pay is also identical and my junior did not draw higher rate of pay by virtue of grant of any advance increment. In case my case has not been considered/ or not being considered as per rule under FR 22(1)(c)(1), the reason(s) for not doing so may be conveyed to me. I enclose necessary application fee of Rs. 10/- by way of IPO bearing No. 06F 629872

I request for an early reply in the matter.

Yours faithfully,

Rabi Barua
 (Rabi Barua) *GMB*
 AROC (Retd)
 116, Maitri Apartemnts,
 Mayur Vihar-I,
 Delhi-110091.

S No. 2 (P)

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By Speed post

No. A-44011/9/2014-Ad.II
Government of India
Ministry of Corporate Affairs

New Delhi-110001, dated 27.02.2014

To
Shri Rabi Barua,
116, Maitri Apartments,
Mayur Vihar-I,
Delhi - 110091

Subject: - Information under Right to Information Act, 2005.

Sir,

Please refer to your application dated 06.12.2013 received by the CPIO (Ad.II), MCA on 31.01.2014 through nodal CPIO, MCA. The purpose of RTI is not to solve your problem rather to provide information only. A copy of DOPT's order No. 1/18/2011-IR dated 16.09.2011 is enclosed for guidance.

2. However, keeping in view your representation dated 23.06.2010 and dated 12/16.08.2011, you may seek the copy of relevant records of file upon depositing fee under RTI Rules, 2012.

3. Appeal, if any, against the above reply may be filed before the First Appellate Authority within 30 days of receipt of this letter. The name and address of the First Appellate Authority is as under:-

Shri Alok Kumar, Director
Ministry of Corporate Affairs,
5th floor, 'A' Wing, Shastri Bhawan,
New Delhi-110001.

Encl. : DOPT order No. 1/18/2011-IR dated 16.09.2011

Yours faithfully,

Rakesh Kumar

(Rakesh Kumar)

Under Secretary to the Govt. of India & CPIO
Ph. 23383507

07
K. S. Sankar
21/2/14

Copy to: Coordination Section /RTI Cell, MCA

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ED 372 008744

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Dated the 10th February, 2014.

To

The First Appellate Authority
Ministry of Corporate Affairs,
Shastri Bhavan, 5th Floor, "A" Wing,
Dr. Rajendra Prasad Road,
New Delhi-110001.



Sub: Application under RTI for status of the representations made to the Ministry reg.

Coord
R
19/2/14
Sir,
M. N. Barua

PI refer to your CPIO's letter No. A-44011/9/2014-Ad II dated 27th Feb, 2014 on the above subject. The CPIO/MCA has taken almost three months time to say that copy of relevant records of the file could be obtained after depositing fee under RTI rules. In this connection, it may please be stated amount of fee required to be paid for seeking relevant copies of records.

17/3/14
24/5/14

With regard to your reply that RTI is not for solving problem; it is stated that the undersigned only sought information whether his representations made to the ministry was considered under FR 22(1)(c)(1) and if not the reasons therefor. How this statement amounts to "solving of problem" is not clear. My application/letter dated 6.12.2013 may therefore be once again gone through. It is therefore once again requested to let the undersigned know if the representations quoted therein have been considered under the said rule and if not the reasons there for. I request for a quick reply.

Yours faithfully,

Rabi Barua
(Rabi Barua)

116, Maitri Apartemnts,
Mayur Vihar-I,
Delhi-110091.

5th Floor, 'A' Wing, Shastri Bhawan,
New Delhi-110001.
Dated: 03.04.2014

To

✓
Shri Rabi Barua,
AROC (Retired),
116, Maitri Apartments,
Mayur Vihar-I,
Delhi-110091.

Sub: Appeal under Right to Information Act, 2005.

Sir,

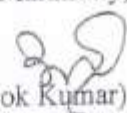
Please refer to your appeal dated 10.02.2014 made to the First Appellate Authority. Initially, you had sought information under the Right to Information Act, 2005 vide your letter dated 06.12.2013, which was replied by Shri Rakesh Kumar, Under Secretary & CPIO (Ad.II) on 27.02.2014

2. A simple perusal of your RTI application indicates that you are trying to address your grievances through RTI application. The provisions of RTI enable an applicant to ask a specific document/information as available. Therefore, you are requested to submit a fresh application asking for specific information/document under section 2(f) of the RTI Act, 2005. This application may be addressed to Shri Rakesh Kumar, Under Secretary & CPIO (Ad.II) and no fee is required to be paid for this.

3. The appeal is disposed as above insofar as Point 4 is concerned.

4. Appeal, if any, can be filed against the decision of Appellate Authority with CIC within 30 days of receipt of this communication.

Yours faithfully,


(Alok Kumar)
Director
Tel. 23382386

Copy for information to:-

- ✓ (1) CPIO & Under Secretary (Ad.II), MCA
- ✓ (2) CPIO & Under Secretary (Coordination), MCA

Amend
Rakesh
4/4/14

OK

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पत्रांक.

दिनांक: 9-1-2014

FORMAT TO OBTAIN INFORMATION UNDER RTI ACT 2005 [SEE RULE 3]

RECEIPT BRANCH

16 JAN 2014

Is/Dy. No. FTS R & I Section

से,

माननीय सचिव महोदय,
सांविधिकारता काल्या मिन्स्टरी ऑफ कोपरेट स्पेयरस
नई दिल्ली ।

Coord.

By No 23/114
24/1/14

| | | |
|---|--------------------------------------|---|
| 1 | Full & Address of the Applicant | : जी गिन्द्र माना, I-402, 2 nd रिट्रीट सासायल डिफेंस कालोनी, जामियाबाद (303) PK: 7840027434 |
| 2 | Information relating to period | : |
| 3 | Description of information required | : श्री कुमार सौरव सिन्हा, जो कि मिन्स्टरी ऑफ कोपरेट स्पेयरस में कार्यरत है । क्या मंत्रालय के द्वारा भारत सरकार के मुद्रित पेपर इस्तेमाल करने का अधिकार प्राप्त है । यदि नहीं है तो किस आधार व पद पर इसका प्रयोग किया जा रहा है । इसकी सूचना दी जाए । |
| 4 | Whether information required by post | : बाय पोस्ट |
| 5 | Application Fee | : 10/- स्पेस पोस्टल आर्डर NO: 11E/29066 |

Place :
Date : 9-1-2014
Encl : nil

Authorised signatory Applicant
जी गिन्द्र माना

यदि आपकी MINISTRY के RTI वाले आली को कृपया कल
Concerned विभाग की प्रेषित करें, जामियाबाद

(58)

Speed Post

No. A-44011/10/2014-Ad.II
Government of India
Ministry of Corporate Affairs

'A' Wing, 5th Floor, Shastri Bhawan,
New Delhi, dated the 27 February, 2014

To.

✓ Shri Joginder Mana,
I-402, Raj Retreat Society,
Defence Colony,
Ghazibad (UP).

Sub: Information under Section 6 of the Right to Information Act, 2005.

Sir,

Please refer to your application dated 9.1.2014 received by CPIO Ad.II on 4.2.2014 through Nodal CPIO, Ministry of Corporate Affairs on the subject mentioned above and to say that the information sought is in question form. As such, it is not covered under the definition of information under Section 2 (f) of RTI Act.

2. If you are not satisfied with the reply, you may file appeal to Ist Appellate Authority within 30 days of receipt of information at the following address:

Shri Alok Kumar,
Ministry of Corporate Affairs,
5th Floor, "A" Wing, Shastri Bhawan,
New Delhi-110001.

Yours faithfully,

Rakesh Kumar
(Rakesh Kumar),

Under Secretary to the Govt. of India & CPIO
Ph: 23383507

Copy to:

✓ 1. Monitoring Cell (RTI), MCA.

ole
Issued

Sachin
28/2/14

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केंद्रीय सूचना अधिकार कानून अधिनियम 2005 आवेदन

उ. काय. मंत्रालय/In. In Corpora.
प्रति अनुभाग
RECEIPT BRANCH
03 FEB 2014
File/Dy. No. FTS
R & I Section

प्रति,

मा जनसूचना अधिकारी,
मिनिस्ट्री ऑफ कॉमर्स एंड इंडस्ट्रीज
नई दिल्ली - 110001

- १. आवेदक का पुरा नाम : श्री. सुधाकार भानुदास हिवाले
- २. पत्ता : हिवाले वाळ, महिंद्रा कंपाउंड, दामु नगर
कांदिवली (पु) मुंबई ४००९०९
- ३. आवश्यक जानकारी ब्योरा : आदरनीय, इस आवेदन के माध्यमसे हम आपसे
यह जानकारी चाहते हैं कि,

Coord.

97/2/Coord
4/2/14

- १. इस समय आपने विभाग में सचिव स्तर के कुल कितने अधिकारी सेवारत है।
- २. इस समय आपने विभाग में (SC, ST, O.B.C) पिछडे वर्ग के सचिवस्तर के कुल कितने अधिकारी सेवारत है।
- ३. इस समय आपने विभाग में (SC, ST, O.B.C) पिछडे वर्ग के सभी श्रेणी के कुल कितने पद रिक्त है।

आपके रेकॉर्ड के अनुसार कृपया हमें पोस्टद्वारा जानकारी मिले।

सहयोग के लिए धन्यवाद।

स्थान - मुंबई
तारीख - 22/1/2014

(कृपया IPO पर उचित नाम लिखने का ध्यान रखें)

आपका भवदिय
(Signature)
(सुधाकार हिवाले)

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SPEED POST

No.A-44011/11/2014-Ad.-II
Government of India
Ministry of Corporate Affairs

'A' Wing, 5th Floor, Shastri Bhawan,
New Delhi. Dated: 27.02.2014

To ✓
Sh. Sudhakar Bhanudas Hiwale
Hiwale Chaul, Mahindra Compound Damunagar,
Kandivali (East), Mumbai- 400101

Sub: Information sought under RTI Act, 2005 - regarding.

Sir,

Please refer to your application dated 22.1.2014 received by CPIO Ad-II through nodal CPIO on 7.2.2014 seeking information under the Right to Information Act, 2005. Point no (1) & (2) are not concerned with CPIO Ad-II. So far as point no. (3) of your application is concerned, it is stated that it require creation of information as such the same is not covered under definition of information under section 2 (f) read with section 2 (j) of the RTI Act, 2005. A copy of DOPT OM No. 1/18/2011- IR dated 16.9.2011 is enclosed for guidance.

2. Appeal, if any, against the above reply may be filled before the First Appellate Authority within 30 days of receipt of this letter. The name and address of the First Appellate Authority is as under:-

Sh. Alok Kumar, Director,
Ministry of Corporate Affairs, 5th floor, Room no. 528
'A' Wing, Shastri Bhawan,
New Delhi -110001.

Encl: DoPT's letter dated 16.9.2011

Yours faithfully,

Rakesh Kumar
(Rakesh Kumar)

Under Secretary to the Government of India & CPIO
Ph. No. 2338 3507

Copy for information to:

✓ 1. Monitoring Cell (RTI), MCA

ote

Issued
Sachin
28/2/14

RV-040244187

(61)

(12)

मिनिस्ट्री आफ कारपोरेट अफेयर्स
भारत सरकार, नई दिल्ली।

RECEIPT BRANCH
30 DEC 2013
सा. सं./Dy. No. FT/24566
R & I Section

सेवा में,

केन्द्रीय जन सूचना अधिकारी,

विषय- आर0टी0आई0 एक्ट 2005 के अन्तर्गत मूलक आश्रित कोर्ट में नियुक्ति के सम्बंध में।

सहोदय,

सविनय निवेदन है कि प्रार्थी प्रेमचन्द्र कुशवाहा पुत्र केदार प्रसाद कुशवाहा 11/12 बक्सी कलां दारागंज इलाहाबाद को यह जानकारी दी जाय कि इलाहाबाद कैट के द्वारा पास आदेश सं0 1440-2009 पास 04-02-2011 आर. टी. नोस्टा द्वारा मंत्रालय में अपुल के लिए भेजी गई रिपोर्ट दि0 15-02-2011 को इस रिपोर्ट में मंत्रालय द्वारा पारित आदेश इलाहाबाद हाईकोर्ट में अपील के लिये कहा गया था जो हाई कोर्ट द्वारा आपकी अपील खारिज सं0 6283 स्नु 2013 दिनांक 7.2.2013 कर दिया था। इसके बाद इलाहाबाद कैट द्वारा इकसकूपान नं0 22/2012 इलाहाबाद कैट द्वारा पास आदेश दि0 11.7.2013 पास आदेश को मंत्रालय द्वारा क्या आदेश दिया गया है। साथ में इस आदेश की फोटो कापी भी देने की कृपा करें।

अतः इस प्रश्न पत्र का अतिशीघ्र जबाब देने की कृपा करें।

इस प्रश्न पत्र के साथ आर0टी0आई0 एक्ट 2005 की फीस राशि दस रुपये का पोस्टल आर्डर संलग्न कर रहा हूं। जिसका नं0 20F314775 है। साथ में फोटो कापी के 20 पैसे प्रति कापी के हिसाब से 10.00 रु का अतिरिक्त पोस्टल आर्डर लगा रहा हूं।

प्रार्थी
प्रेमचन्द्र कुशवाहा

दिनांक : 26/12/2013

प्रेमचन्द्र कुशवाहा
पुत्र केदार प्रसाद कुशवाहा
11/12 बक्सी कलां दारागंज, इलाहाबाद।

Admn II

Coord.

Dy No 44/14
24/11/13

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SPEED POST

No.A-44011/12/2014-Ad.-II
Government of India
Ministry of Corporate Affairs

'A' Wing, 5th Floor, Shastri Bhawan,
New Delhi. Dated: 28 February, 2013

To

✓ Sh. Prem Chander Kushwaha
S/o Sh. Kedar Prasad Kushwaha
11/12, Bakshi kalan, Daraganj,
Allahabad

Sub: Information sought under RTI Act, 2005 - regarding.

Sir,

I am directed to refer to your application dated 26.12.2013 (received on 3.2.2014 through nodal officer) seeking information under the Right to Information Act, 2005 and it is to say that the query raised by you is in a question form and it is not possible to provide you the requisite information as it does not covered under section 2(f) of the RTI, Act 2005. A copy of DOPT letter no 1/18/2011-IR dated 16.9.2011 is enclosed for guidance. However, a copy of your application is also being forwarded to the o/o Regional Director (NR), M/o Corporate Affairs to provide details of implementation, if any, of Execution No. 22/2012 passed by CAT Allahabad mentioned in your application.

2. Appeal, against this decision/forwarding, if any may be submitted before the First Appellate Authority within 30 days of receipt of this letter. The name and address of the First Appellate Authority is as under:-

Sh. Alok Kumar, Director,
Ministry of Corporate Affairs, 5th floor, Room no. 528
'A' Wing, Shastri Bhawan,
New Delhi -110001.

Encl: as above

Yours faithfully,



(Rakesh Kumar)

Under Secretary to the Government of India & CPIO
Ph. No. 2338 3507

Copy for information to: _____

- 1/ ✓ Regional Director (NR), M/o Corporate Affairs, Noida with request to provide concerned information.
- 2/ ✓ Monitoring Cell (RTI), MCA



Issued
Sachin
3/3/14